

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 860/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

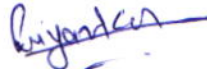

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017



NAME OF THE PARTIES: Manish Chhaganlal Doshi
V/s.
Boltmaster (India) Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Adv. Priyanka Mishra [Petitioner]	Advocate	
2.	Adv. Purnata Rayan [For Respondent]	Advocate	

~~By~~ 2 Cheques given by Respondent to
Petitioner of ₹ 500,000/- & 5,00,000/-
for submitting Bank Statement & Form No. II &
Settlement talks are in progress, By consent we are
taking 14/12/2017.

ORDER

T.C.P. No. 860/I&BP/NCLT/MB/MAH/2017

1. Ld. Representatives of both the sides are present.
2. By consent of both the parties, adjourned to **14th December, 2017.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 24.11.2017

vkf

Sd/-

M.K. Shrawat
Member (Judicial)